Court No. - 49

Case :- APPLICATION U/S 482 No. - 9929 of 2023

Applicant :- Asaduddin Owaisi

Opposite Party: - State Of U.P.And Another

Counsel for Applicant: - Azim Ahmad Kazmi, Imran Ullah

Counsel for Opposite Party :- G.A.

Hon'ble Rajiv Gupta, J.

Heard learned counsel for the applicant, learned AGA for the State and perused the record.

Learned counsel for the applicant has submitted that the applicant is being prosecuted for the offence under Section 153(A) IPC, however, necessary sanction from the concerned authority as contemplated under Section 196(1) CrPC has not been taken and as such, entire proceedings is bad in the eye of law.

Matter requires consideration.

Issue notice to opposite party no.2 returnable within four weeks.

Learned AGA prays for and is granted two weeks' time to file counter affidavit.

List on 24.04.2023.

Till then, no coercive action shall be taken against the applicant in Complaint Case (MP/MLA) No. 566 of 2022 (Rakesh Pratap Singh Vs. Asaduddin Owaisi and Another), under Sections 153-A, 295-A, 298 IPC, Police Station Shohratgarh, District Siddharth Nagar, pending in the court of Chief Judicial Magistrate, Siddharth Nagar.

Order Date :- 22.3.2023

Nadim